

impetus to 'Grow More Food Campaign'?

The Deputy Minister of Finance (Shri A. C. Guha): (a) The area put under poppy cultivation during the opium year 1952-53 (that is, from 1st October 1952 to 30th September, 1953) was 83,628 acres.

(b) The area sown to opium is only an insignificant fraction—no more than 1/5,000—of the cultivable area in the country. In selecting areas for poppy cultivation, the State Governments concerned are also consulted. Poppy cultivation, in present conditions, thus hardly interferes with the Grow More Food Campaign. The area however to be put under poppy cultivation each year is kept at the lowest possible level taking into account the following factors:

- (i) the requirements of the State Governments in respect of excise opium. (These are being progressively reduced by 10 per cent. every year and will be extinguished completely by 1959),
- (ii) exports to foreign countries for medical and scientific purposes,
- (iii) the quantity needed for the manufacture of medicinal preparations containing opium and of opium alkaloids, for consumption in India and for export to foreign countries, and
- (iv) a reasonable reserve stock.

CHIEF MINISTERS OF PART 'C' STATES

***167. Shri K. C. Sodhia:** (a) Will the Minister of States be pleased to state whether Government have finalised consideration of the Memorandum submitted last by the Chief Ministers of Part 'C' States?

(b) What are the chief points submitted for consideration?

(c) Which of these points require arrangements of a permanent nature for their solution

The Minister of Home Affairs and States (Dr. Katju): (a) The points raised in the Memorandum submitted by the Chief Ministers of Part 'C' States have been under the consideration of the Government of India and orders have already been issued on a number of points. It is also proposed to undertake legislation to enable Part 'C' States to have a capital budget of their own.

(b) The chief points for consideration are mentioned in paragraph 78 of the Report on the Working of the Ministry of States for 1952-53.

(c) Practically all the points raised in the Memorandum submitted by the Chief Ministers of Part 'C' States require arrangements of a permanent nature.

SECURITY MEASURES

***168. Shrimati Kamalendu Mati Shah:**

(a) Will the Minister of Defence be pleased to state whether any security measures have been taken by Government on the border of Tibet adjoining the Tehri-Garhwal District in U.P.

(b) Do Government contemplate to make motorable roads joining the border area?

The Minister of Defence Organisation (Shri Tyagi): (a) Government have taken whatever measures they have considered it necessary to take to maintain the security of the land frontiers of India, including the particular border adjoining the Tehri-Garhwal district in U.P. The taking of essential security measures does not necessarily mean that any infringement on the border is actually apprehended. The measures taken naturally vary from area to area and in some places this task is undertaken by armed police also.

(b) It would not be in the public interest to disclose detailed information on these matters.

ARCHAEOLOGICAL FINDS

***169. Shri S. N. Das:** (a) Will the Minister of Education be pleased to state whether certain finds of archaeological and historical importance have